

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

**LOK SABHA**

**UNSTARRED QUESTION NO. 550**

ANSWERED ON 28.11.2024

**DRAIN WATER DISCHARGED IN RIVERS**

†550. SHRI SATPAL BRAHAMCHARI

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the total number of rivers in India along with names of the rivers in which untreated drain water is discharged from the municipal areas;
- (b) whether it is a fact that after treatment of drain water, Yamuna is still being polluted and if so, the reasons therefor;
- (c) whether it is also a fact that due to non-functioning of many Sewage Treatment Plants (STP) as per the standard, the water of Yamuna river is not being cleaned;
- (d) if so, the details thereof and the corrective steps taken/being taken by the Government in this regard; and
- (e) the action taken/likely to be taken against such STP operating companies?

**ANSWER**

**THE MINISTER OF STATE FOR JAL SHAKTI**

(SHRI RAJ BHUSHAN CHOUDHARY)

- (a) As per the report of the Central Pollution Control Board(CPCB) published in 2022, a total of 603 rivers in the country were monitored, and it was found that a total of 311 river stretches of 279 rivers were polluted. The details of the same are available at:  
<https://cpcb.nic.in/openpdffile.php?id=UmVwb3J0RmlsZXMuMTQ5OF8xNjcyOTg4MDQ1X21IZGlhGhvdG8xMjk5NS5wZGY=>
- (b) The main reasons for pollution in river Yamuna are discharge of untreated/ partially treated sewage into river Yamuna; absence of Common Effluent Treatment Plants (CETPs) in some approved industrial areas; delay in completion of new projects and rehabilitation and/or upgradation of sewage treatment project.
- (c) As per the information received from the Delhi Pollution Control Committee (DPCC), out of 38 nos of operational STPs only 16 STPs were found meeting the standards prescribed.
- (d) & (e) Details of corrective steps taken/being taken are :
  - i. As per information received from the DPCC, all the operational STPs of Delhi Jal Board (DJB) are being monitored by DPCC every month & analysis reports are available on the website of

DPCC. DPCC issues communication with the DJB to meet prescribed standards on a regular basis.

- ii. DJB has informed that each contract has provision of penalty in case of non-achievement of guaranteed parameters of treated effluent, etc. and, payment is withheld/recovered time to time for non-compliances. In case the agencies do not respond properly even after repeated communication there is a provision to blacklist/debar from DJB tendering. DJB has taken action on defaulting firms at various sites.
- iii. CPCB issued directions dated 12.11.2024 to Delhi Pollution Control Committee under Section 18(1) (B) of the water (prevention & control of Pollution) Act, 1974 regarding non-compliance status of Sewage Treatment Plants (STPs) installed in Delhi.
- iv. The Government of National Capital Territory (NCT) of Delhi is working on the following sewage infrastructure enhancement projects: -
  - a. Rehabilitation of existing 3 STPs at Kondli Phase II, Rithala Phase I, and Yamuna Vihar Phase — II;
  - b. Upgradation and increasing capacity of existing STPs;
  - c. Construction of 2 New STPs at Okhla and Sonia Vihar;
  - d. Various interceptor sewer projects.
- v. Under the Namami Gange Programme, to rejuvenate the river Yamuna, 9 projects have been sanctioned in the NCT of Delhi to create 1,268 MLD of sewage treatment capacity at an estimated cost of 1,951 crores. Eight of these projects have been completed and are operational.
- vi. The matter is regularly reviewed in the Central Monitoring Committee (CMC) and High Level Committee (HLC) meeting and necessary directions are issued to the State agencies.

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